

<sup>1</sup>[SCHEDULE A]

(See sections 28, 61 <sup>2</sup>and 85)

1. The Charitable and Religious Trusts Act, 1920 (XIV of 1920).
2. The Mussalman Wakf Act, 1923, as amended by Bombay Act XVIII of 1935 (XLII of 1923).
3. The Bombay Public Trusts Registration Act, 1935 (Bom. XXV of 1935).
4. The Parsee Public Trusts Registration Act, 1936 (Bom. XXIII of 1936).
5. The Baroda Public Institutions Act (Baroda Act No. VI of Samvat 1961).
6. The Religious Endowments Act, 1863 as applied to the Jamkhandi State in 1890 (XX of 1863).
7. The Deosthan Rules, 1912 of the Jamkhandi State as amended by Jamkhandi Act No. 1 of 1948.

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<sup>1</sup> This word and letter were substituted for the word "Schedule" by Bom. 14 of 1951, s. 23.

<sup>2</sup> The comma and figures, "64" were deleted by Bom. 21 of 1954, s. 3, Second Schedule.